

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:6450  
ANSWERED ON:16.05.2012  
NON COMPLIANCE OF SECTION OF RTI ACT  
Bhagora Shri Tarachand

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the public authority including Information Commissioners and Courts have not fulfilled the provision of Section 4 of the RTI Act, 2005;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether this results in failure of public delivery system which are of General Public interests; and
- (d) if so, the details thereof and the measures taken by the Government for strict compliance of the said Section 4 of RTI Act, 2005?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.

(SHRI V. NARAYANASAMY) (a) to (d): Compliance of the provisions of the RTI Act, 2005 including Section 4 is a statutory obligation of all public authorities including Information Commissions and Courts. Since, inception of the RTI Act, the Central Government through various means, including training of stakeholders, publishing and distribution of guides, have been impressing upon the public authorities to disclose maximum information proactively so that citizens need not resort to filing of RTI applications to access information available with the public authorities.